

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 306 & 307 of 2013

Dated : 30th April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 306 of 2013

M/s Maithon Power Ltd. ... Appellant(s)

Versus

**Delhi Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Mazag Andrabi

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay for R.1
Mr. Paresh Bihari lal
Ms. Shreya Munoth for R.2**

Appeal No. 307 of 2013

M/s Maithon Power Ltd. ... Appellant(s)

Versus

**Delhi Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Mazag Andrabi

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay for R.1
Proxy counsel for R.2**

ORDER

The learned counsel for the Respondents in Appeal No. 306 of 2013 have already filed the reply.

The learned counsel for the Respondent No.2 in Appeal No. 307 of 2013 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 09.05.2014 after serving copy on the other side.

Post these matters on **13.05.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js